
(2020) 10 UK CK 0045

In the Uttarakhand High Court

Case No : Writ Petition Criminal No. 1772 Of 2020, Compounding Application
(CLMA No. 9117 Of 2020)

Ashish Singhal

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 29-10-2020

Acts Referred:

Indian Penal Code, 1860 — Section 406, 407
Constitution Of India, 1950 — Article 226

Citation : (2020) 10 UK CK 0045

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : B.S. Negi, V.K. Gemini, Pankaj Joshi, Prabhakar Joshi

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition, moved under Article 226 of the Constitution of India, petitioner seeks to quash the FIR dated 25.09.2020 being FIR No.0300 of 2020, under Sections 406 and 407 of IPC, registered at P.S. SIDCUL, District Haridwar.

2. The parties have filed a Compounding Application No.9117 of 2020 to show that the parties have buried their differences and have settled their disputes amicably.

3. It is contended by learned counsel for the petitioner that all the offences i.e. under Sections 406 and 407 IPC are the compoundable offences.

4. Parties are present before the Court today and they are duly identified by their respective counsels.

5. Accordingly, compounding application is allowed. The FIR dated 25.09.2020 being FIR No.0300 of 2020, under Sections 406 and 407 of IPC, registered at

P.S. SIDCUL, District Haridwar, is hereby quashed qua the present petitioner, on the basis of compromise arrived at between the parties.

6. Present writ petition (criminal) stands disposed of, as above.

7. Pending applications, if any, also stand disposed of accordingly.